

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. I.A. 1039/2022  
IN  
C.P.(IB)-266(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.09.2023**

NAME OF THE PARTIES: Bank of Baroda.

V/s.

Lasa Supergenerics Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Adv. Rathina Maravarman appearing for the Petitioner. Learned Counsel appearing for the Applicant submits that the condition put by the Corporate Debtor is not acceptable to the Bank and she has instruction to go ahead with the matter.
2. List this matter on **30.10.2023** for final hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)